

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.413 of 2011

Tuesday this the 17th day of December 2013

C O R A M :

**HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

B.Jayachandran,
S/o.K.Balakrishna Pillai (late),
Retired Assistant Audit Officer,
Office of the Principal Accountant General (Audit),
Kerala, Thiruvananthapuram.
Residing at Kripa, Jaipuram, Near Vijaya Public School,
Powdikonam, Thiruvananthapuram – 695 587.Applicant

(By Advocate Mr.T.C.Govindaswamy)

V e r s u s

1. The Comptroller & Auditor General of India,
Government of India, New Delhi – 110 001.
2. The Principal Accountant General (Audit), Kerala,
Thiruvananthapuram – 695 039.
3. The Deputy Comptroller & Auditor General of India,
Government of India, New Delhi – 110 001.
4. Smt.Anim Cherian,
Senior Deputy Accountant General (Central),
Office of the Principal Accountant General (Audit),
Kerala, Kochi – 682 017.Respondents

(By Advocate Mr.V.V.Asokan [Iyer & Iyer] [R1-3])

This application having been heard on 17th December 2013 this
Tribunal on the same day delivered the following :-

.2.

ORDER

HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER

When this case is taken up for consideration, it is fairly conceded by the learned counsel that the applicant has not exhausted the statutory remedy available to him under Rule 29 of CCS (CCA) Rules, 1965. He submits that the applicant is prepared to prefer a revision petition before respondent no.1 within six weeks from today.

2. If such a revision petition is filed by the applicant as undertaken by him, respondent no.1 shall entertain the same ignoring the delay and take a decision strictly on its merit and in accordance with law as expeditiously as possible, at any rate, within three months from the date of receipt of the revision petition. We make it clear that we have not considered the merit or demerit of any of the contentions raised by the applicant in this Original Application.
3. The Original Application is disposed of in the above terms.

(Dated this the 17th day of December 2013)


K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER

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JUSTICE A.K.BASHEER
JUDICIAL MEMBER